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Uttarakhand High Court

Case No: Writ Petition (M/S) No. 193 Of 2012

Devendra Kumar Jain APPELLANT

Vs

VIth Additional District Judge

Haridwar & Others

RESPONDENT

Date of Decision: Aug. 12, 2021

Hon'ble Judges: Manoj Kumar Tiwari, J

Bench: Single Bench

Advocate: Siddhartha Singh, N.S. Pundir, Nagesh Agarwal

Final Decision: Dismissed

Judgement

Manoj Kumar Tiwari, J

- 1. This is defendant's petition against concurrent findings recorded by Judge, Small Causes Court, as affirmed in Revision.
- 2. Mr. Siddhartha Singh, learned counsel appearing for the petitioner submits that pursuant to a settlement arrived at between the parties, petitioner

has handed over possession of the premises in question to the respondent-landord.

- 3. Mr. Nagesh Agarwal, learned counsel appearing for respondent no. 3 also endorses the said statement made by Mr. Siddhartha Singh, learned counsel for the petitioner.
- 4. In such view of the matter the writ petition has become infructuous and the same is dismissed as infructuous.